

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/TT/2020

Subject : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one no. of asset in Eastern Region.

Date of Hearing : 6.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Bihar State Power (Holding) Company Ltd.
& 5 Others

Parties present : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 400 kV Talcher Transmission System in Eastern Region.
 - b. The instant transmission asset was put into commercial operation on 1.6.1995.
 - c. Revised transmission tariff of 2001-04, 2004-09 and 2009-14 periods is claimed pursuant to the directions of the Commission vide order dated 18.1.2019 in Petition No. 121 of 2007 in line with APTEL's judgments dated 22.1.2007 in Appeal No. 81 of 2005 and batch matters and dated 13.6.2007 in Appeal No. 139 of 2006 and batch matters.
 - d. Transmission tariff of the instant asset for 2014-19 tariff period was determined vide order dated 26.11.2015 in Petition No. 214/TT/2014.



e. No Additional Capital Expenditure (ACE) has been claimed for 2014-19 tariff period. The capital cost admitted vide order dated 26.11.2015 in Petition No. 214/TT/2014 has been considered for truing up tariff of 2014-19 tariff period.

f. ACE has been projected for 2019-24 tariff period. Decapitalisation has also been proposed. The ACE and decapitalisation are on account of expenditure towards supply, installation and commissioning of tertiary auxiliary transformer for auxiliary supply to Rourkela Sub-station and replacement of old and obsolete equipment which has completed the useful life of 25 years in 2020.

g. Reply to the Technical Validation (TV) letter has been filed vide affidavit dated 30.6.2021.

3. In response to a query of the Commission, the Petitioner submitted that earlier there was no auxiliary transformer and auxiliary power supply was availed from the Discom and was dependent on the DG set. Now, the Petitioner wants to take power from its own sub-station. Justification for installation of new auxiliary transformer has been submitted in reply to the technical validation letter.

4. Learned counsel for BSPHCL sought 3 weeks' time to file reply to the petition.

5. The Commission directed the Respondents including BSPHCL to file reply by 30.7.2021 with advance of the same to the Petitioner, who may file its rejoinder, if any, by 9.8.2021. The Commission directed the parties to comply with due dates for completion of pleadings and observed that no extension of time shall be granted.

6. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

